

CC No. 826/18
.Smt. Daya Vs. Not Known
PS: Nihal Vihar
20.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Sh. Puneet Goel, Ld. Counsel for the complainant.

Part arguments heard.

Some time sought by Ld. Counsel for the complainant to file the
written submission in the present case.

Put up for filing of written submission as well as for remaining
arguments on 18.09.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
20.08.2020**

ID No. 65515/16
FIR No. 174/12
PS: Maya Puri
State Vs. Rajeev
20.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person.

Convict with Id. Counsel Sh. S. D. Tiwari physically present
in the court.

Court notice issued to the injured Moses received back
unserved.

Issue fresh court notice to the injured Moses through DCP
concerned for the NDOH.

Put up for hearing on the point of sentence on 28.08.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
20.08.2020**

ID No. 66067/16
FIR No. 192/13
PS: Maya Puri
State Vs. Sameer Minz
20.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Convict Sameer and Aslam are physically present with their
respective sureties.

Sh. Om Prakash, Complainant is present physically in the
court.

Heard on the point of compensation to be granted to
the complainant Om Prakash.

It is submitted by the complainant/injured that he has
incurred expenditure of about Rs. 10,000/- in prosecuting
the present case. However, no documentary proof in this
regard is produced. Complainant leaves it upon the court to
decide the compensation. He further submits that lenient
view may be taken against the convicts.

Today, the present case is listed for hearing on the
point of sentence. However, Id. Counsel for the convict are
not present and even, Naib Courts are not present. In these
circumstances, hearing on the point of sentence cannot be
conducted and even order cannot be pronounced.

Issue court notice to the Ld. Director of Prosecution to furnish explanation as to why no Naib Courts is present in court.

Put up for hearing on the point of sentence on 31.08.2020. Copy of this order be sent to the Ld. Director of Prosecution



(Pankaj Arora)
MM-03(West)/THC/Delhi
20.08.2020

ID No. 59658/16
FIR No. 5/13
PS: Maya Puri
State Vs. Chaman @ Chunnu
20.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused persons.

PW Inspector Ashish Kumar present through VC.

The present case is listed at the stage of PE. As per office
order no.26/DHC/2020 of the Hon'ble High Court of Delhi,
evidence cannot be recorded in the present case.

Put up for PE on 12.10.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
20.08.2020**

ID No. 63208/16
FIR No. 224/13
PS: Maya Puri
State Vs. Ajay Kumar
20.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Sh. Vineet Yadav, Id. Counsel for all the five accused
persons.

Injured Saurabh and Virender alongwith Ld. Counsel Sh.
Ramesh Garg present physically in the court.

It is submitted on behalf of the all the accused persons that
they shall be moving appropriate application for leading DE.

Only one opportunity is granted. The present case be
listed in the category of urgent cases.

Put up on 21.08.2020 for filing of said application on
court's e-mail ID i.e. mm03west@gmail. Com.



(Pankaj Arora)
MM-03(West)/THC/Delhi
20.08.2020

ID No. 6674/17
FIR No. 13212/17
PS: Nihal Vihar
State Vs. Raj Kumar @ Pawan
20.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person.

Issue court notice to the accused, his surety as well as his
counsel for the NDOH.

Put up for appearance of accused as well as for further
proceedings on 29.10.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
20.08.2020**

CC No. 2582/18
FIR No. Rajesh Vs. SHO, PS Nihal Vihar
PS: Nihal Vihar
20.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

None for the accused person.

Put up with connected case on 29.10.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
20.08.2020**

ID No. 6249/18
FIR No. 113/18
PS: Nihal Vihar
State Vs. Lal Chand @ Monu
20.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person.

Issue court notice to the accused, his surety as well as his
counsel for the NDOH.

Issue court notice to the IO for the NDOH.

Put up for appearance of accused as well as for further
proceedings on 29.10.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
20.08.2020**

ID No. 1223/19
FIR No. 48/18
PS: Nihal Vihar
State Vs. Amit Sharma
20.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person.

Issue court notice to the accused, his surety as well as his
counsel for the NDOH.

Issue court notice to the complainant to explore the
possibility of compromise on the NDOH.

Put up for appearance of accused as well as for further
proceedings on 24.08.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
20.08.2020**

ID No. 2888/19
FIR No. 0392/18
PS: Nihal Vihar
State Vs. Anju Jain
20.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person.

Issue court notice to the IO to file the status report on the
NDOH.

Put up for further proceedings on 29.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
20.08.2020

ID No. 3474/19
FIR No. 027463/18
PS: Nihal Vihar
State Vs.Wahabuddin
20.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person.

Issue court notice to the accused, his surety as well as his
counsel for the NDOH.

Issue court notice to the complainant to explore the
possibility of compromise for the NDOH.

Put up for appearance of accused as well as for further
proceedings on 24.08.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
20.08.2020**

ID No. 4891/19
FIR No. 0376/18
PS: Nihal Vihar
State Vs. Sunny
20.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
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File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person.

Issue court notice to the accused, his surety as well as his
counsel for the NDOH.

Issue court notice to the complainant to explore the
possibility of compromise for the NDOH.

Put up for appearance of accused as well as for further
proceedings on 26.08.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
20.08.2020**

ID No. 8994/19
FIR No. 113/18
PS: Maya Puri
State Vs. Ram Rattan
20.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person.

Issue court notice to the accused, his surety, his counsel as
well as injured for the NDOH.

Issue court notice to the complainant to explore the
possibility of compromise for the NDOH.

Put up for appearance of accused as well as for further
proceedings on 28.08.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
20.08.2020**

ID No. 9937/19
FIR No. 573/17
PS: Nihal Vihar
State Vs. Ashish
20.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Accused physically present in the court.

It is submitted by the accused that he has received legible copy of the chargesheet. Since the chargesheet has been filed for the offence punishable u/s 376/328/323/506/496/377 IPC which is exclusively triable by the Ld. Sessions Court. Accordingly, present case is hereby committed to the court of sessions. Accused is hereby directed to appear in person before Ld. District & Sessions Judge(West) on 26.08.2020 at 2 PM. Ahlmad is hereby directed to send the file complete in all respect to Ld. District & Sessions Judge (West), THC, Delhi on or before the NDOH i.e. 26.08.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
20.08.2020**

ID No. 3043/17
FIR No. 269/16
PS: Maya Puri
State Vs. Amrish Mehra
20.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s)

Issue court notice to the SHO concerned to file the DVR of t
he accused on NDOH.

Put up for further proceedings on 02.09.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
20.08.2020

ID No. 3418/18
FIR No. 598/17
PS: Nihal Vihar
State Vs. Heeraman
20.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Ms. Rashmi Behl, Ld. Counsel for all the accused persons.

Part arguments heard.

It is submitted that the matter could not be settled between the parties at the Mediation Centre. It is submitted that the accused persons shall be present physically in the court on the NDOH.

At request, put up for filing of written submissions, if any, and consideration of charge on 09.09.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
20.08.2020**

ID No. 6322/18
FIR No. 52/17
PS: Maya Puri
State Vs. Deepak
20.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

Clarifications are required from the IO concerned. IO
concerned be summoned for NDOH.

Put up for further proceedings on 29.10.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
20.08.2020**

ID No. 7606/18
FIR No. 584/17
PS: Nihal Vihar
State Vs. Nirmal Singh
20.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s)

Process not received back.

Previous order, passed before the commencement of COVID-19
lockdown, be complied with afresh for NDOH i.e. on 29.10.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
20.08.2020**

ID No. 8330/19
FIR No. 00251/16
PS: Maya Puri
State Vs. Sachender Singh Etc.
20.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Sh. Puneet Goel, Ld. Counsel for the accused Mithlesh.

None for the remaining accused persons.

It is submitted on behalf of the accused Mithlesh that copy of
chargesheet has not yet been supplied.

Let, copy of chargesheet be supplied to the accused
Mithlesh.

Issue court notice to the remaining accused persons, their
sureties as well as their counsels for the NDOH.

Put up for scrutiny of documents and consideration of charge
on 12.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
20.08.2020

CC No. 9539/16
V.K. Jain Vs. Sushant Tanwar
PS: Maya Puri
20.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

Put up for CE on 01.10.2020



**(Pankaj Arora)
MM-03(West)/THC/Delhi
20.08.2020**

ID No. 62602/16
FIR No. 279/13
PS: Nihal Vihar
State Vs. Jai Prakash @ Arun Etc.
20.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 08.10.2020



**(Pankaj Arora)
MM-03(West)/THC/Delhi
20.08.2020**

ID No. 59788/16
FIR No. 114./13
PS: Nihal Vihar
State Vs. Narender Kumar @ Sunny Etc.
20.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 08.10.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
20.08.2020

ID No. 72790/16
FIR No. 246/14
PS: Nihal Vihar
State Vs. Deepk @ Bilanka Etc.
20.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
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File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 29.10.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
20.08.2020**

ID No. 72790/16
FIR No. 488/14
PS: Maya Puri
State Vs. Khirdo Chander Biswaas
20.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
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File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 29.10.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
20.08.2020**

ID No. 74311/16
FIR No. 292/14
PS: Nihal Vihar
State Vs. Ranjeet @ Manjeet
20.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
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File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 29.10.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
20.08.2020**

ID No. 438/17
FIR No. 588/16
PS: Nihal Vihar
State Vs. Gajender Pal Singh
20.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 29.10.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
20.08.2020

ID No. 7341/17
FIR No. 336/15
PS: Nihal Vihar
State Vs. Ravi Prem Singh Sauda
20.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
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File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 29.10.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
20.08.2020

ID No. 8670/18
FIR No. 173/18
PS: Nihal Vihar
State Vs. Raju
20.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 29.10.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
20.08.2020**

ID No. 3996/19
FIR No. 671/18
PS: Nihal Vihar
State Vs. Panna
20.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 29.10.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
20.08.2020

ID No. 6133/19
FIR No. 428/19
PS: Nihal Vihar
State Vs. Sudhir @ Rahul
20.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 29.10.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
20.08.2020

ID No. 6701/19
FIR No. 511/19
PS: Nihal Vihar
State Vs. Yogesh Arora
20.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of
Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19
lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 29.10.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
20.08.2020

ID No. 7284/16
FIR No. 508/15
PS: Maya Puri
State Vs. Suresh Kumar Aggarwal
20.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**


File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Sh. Mukesh Sharma, Id. Counsel for the accused did not turn
up despite having been telephonically intimated by the
Reader of the court.

Put up for further proceedings on 24.09.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
20.08.2020

ID No. 72212/16
FIR No. 509/15
PS: Maya Puri
State Vs. Cancellation
20.08.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX
MEETING URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view
of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Sh. Mukesh Sharma, Id. Counsel for the complainant did not
turn up despite having been telephonically intimated by the
Reader of the court.

Put up for further proceedings on 24.09.2020.



**(Pankaj Arora)
MM-03(West)/THC/Delhi
20.08.2020**